

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SANTASHA REAL ESTATE PRIVATE LIMITED

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	SANTASHA REAL ESTATE PRIVATE LIMITED
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	21/03/2011
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	REGISTRAR OF COMPANIES- NCT OF DELHI & HARYANA
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U70102DL2011PTC216244
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	2914 STREET NO. 4 CHUNA MANDI PAHARGANJ NEW DELHI NEW DELHI Central Delhi DL 110055
6	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	29.03.2022 (Order passed by NCLT, New Delhi Bench III on 29.03.2022 received on 30.03.2022 through email at 11:22 a.m.)
7	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	25.09.2022 (180 days from the insolvency commencement date)
8	NAME AND THE REGISTRATION NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Gunjan Mittal Regd. No: IBBI/IPA-003/IP-N00361/2021-22/13756
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Address: A-25A, LGF, Lajpat Nagar-II, New Delhi - 110024 E-mail ID: ip.gunjanmittal@gmail.com
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: A-25A, LGF, Lajpat Nagar-II, New Delhi - 110024 E-mail ID: ip.gunjanmittal@gmail.com
11.	LAST DATE FOR SUBMISSION OF CLAIMS	12.04.2022 (Order passed by NCLT, New Delhi Bench III on 29.03.2022 received on 30.03.2022 through email at 11:22 a.m., hence 14 days calculated from receipt of order)
12.	CLASS OF CREDITORS, IF ANY, UNDER CLAUSE(B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not Applicable
13.	NAMES OF INSOLVENCY PROFESSIONAL IDENTIFIED TO ACT AS AUTHORIZED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not Applicable
14.	A. RELEVANT FORMS AND B. DETAILS OF AUTHORIZED REPRESENTATIVE ARE AVAILABLE AT	a. Web link: http://www.ibbi.gov.in/home/downloads b. Not applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of Corporate Insolvency Resolution Process of **SANTASHA REAL ESTATE PRIVATE LIMITED** on 29.03.2022.

The creditors of **SANTASHA REAL ESTATE PRIVATE LIMITED**, are hereby called upon to submit a proof of their claims on or before **12.04.2022** to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claim by electronic means only. All other creditors may submit their proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA0-Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 31.03.2022
Place: New Delhi

Sd/-
Gunjan Mittal, Interim Resolution Professional
Regd. No: IBBI/IPA-003/IP-N00361/2021-22/13756
Mobile No.: 9868476717